

Kerala Contingency Fund (Amendment) Act, 1983

18 of 1983

CONTENTS

1. Short Title And Commencement

2. <u>Amendment Of Section 2</u>

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An Act further to amend the Kerala Contingency Fund Act, 1957 . WHEREAS it is expedient further toamend the Kerala Contingency Fund Act, 1957, for the purpose hereinafter appearing; BE it enacted in the Thirty-fourth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Kerala Contingency Fund (Amendment) Act, 1983.

(2) It shall come into force at once.

2. Amendment Of Section 2 :-

In sub-section (1) of section 2 of the Kerala Contingency Fund Act, 1957 (6 of 1957), for the words eight hundred lakhs of rupees, the words fifteen crores of rupees shall be substituted.